

**BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI**

Date of Decision: 11-08-2017

Appeal No.173 of 2017

Prakash Industries Ltd.
Reg. Office : 15 Km Stone,
Delhi Road,
Hissar – 125 044.

... Appellant

Versus

1. BSE Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.
2. National Stock Exchange of India Ltd.
Exchange Plaza, Plot No. C/1,
G-Block, Bandra-Kurla Complex,
Bandra (E),
Mumbai – 400 051.
3. Securities and Exchange Board of India
SEBI Bhavan, Plot No.C-4A, G Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.
4. Ministry of Corporate Affairs
100, Everest,
Marine Drive,
Mumbai – 400 002.

... Respondents

Mr. Prakash Shah a/w Mr. Robin Shah, Advocates i/b Prakash Shah & Associates for the Appellant.

Mr. Ajay Khaire, Advocate with Mr. Nair Ranjith Ramesh, Advocate i/b The Law Point for Respondent No. 1.

Ms. Rashi Agarwal, Advocate i/b Manilal Kher Ambalal & Co. for Respondent No. 2

Mr. Tomu Francis a/w Mr. Vivek Shah, Advocates for the Respondent No. 3

None for Respondent No. 4

WITH
Appeal No.174 of 2017

J. Kumar Infraprojects Ltd.
16/A, Andheri Industrial Estate,
Veera Desai Road,
Andheri (W),
Mumbai – 400 058.

... Appellant

Versus

1. Securities and Exchange Board of India
SEBI Bhavan, Plot No.C-4A, G Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

2. National Stock Exchange of India Ltd.
Exchange Plaza, Plot No. C/1,
G-Block, Bandra-Kurla Complex,
Bandra (E),
Mumbai – 400 051.

3. BSE Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.

... Respondents

Mr. Ankit Lohia, Advocate i/b Mindspright Legal for the Appellant.

Mr. Tomu Francis and Mr. Vivek Shah, Advocates i/b ELP for Respondent No. 1

Ms. Rashi Agarwal, Advocate i/b Manilal Kher Ambalal & Co. for Respondent No. 2

Mr. Ajay Khaire, Advocate with Mr. Nair Ranjith Ramesh, Advocate i/b The Law Point for Respondent No. 3

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. These two appeals not on Board are mentioned.
2. Counsel for the parties state that in view of the fact that SEBI/Stock Exchanges are considering the representation of the appellants against the ex-

parte communication of SEBI dated 7/8/2017, both the appeals may be disposed of in terms of the order passed on 10/8/2017.

3. Accordingly, both the appeals are disposed of in terms of the order dated 10/8/2017 with no order as to costs.

4. It is made clear that in our order dated 10/8/2017 we have stayed only the direction contained in para 1(a) & (b) of the impugned communication dated 7/8/2017.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

11/08/2017
prepared & compared by-dg